

(TO BE PUBLISHED IN PART IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI  
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)  
5-SHAM NATH MARG DELHI-110054

No.F.13(2)/96-L.A.

Delhi, the 14<sup>th</sup> March, 1996

The following Act of Legislative Assembly received the assent of the President on India on 7th March 1996 and is hereby published for general information.

THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES, ALLOWANCES, PENSION ETC.)(AMENDMENT) ACT, 1995 (DELHI ACT No.2 OF 1996)

date. 14.3.1996

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ACT

further to amend 'The Members of Legislative Assembly of National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1994'

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty sixth Year of the Republic of India as follows:-

1. Short Title and Commencement.- (1) This Act may be called The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.)(Amendment) Act, 1995.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.



2. Omission of Section 7 - In 'The Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1994 (Delhi Act 6 of 1995)' (hereinafter referred to as "the principal Act"), section 7 shall be omitted.

3. Substitution of section 8 by a new section - In the principal Act, for section 8, the following shall be substituted, namely:-

"8. Conveyance advance - (1) A member shall be entitled to a repayable advance upto rupees fifty thousand for the purchase of a conveyance.

(2) The rate of interest for the advance referred to in sub-section (1) and the mode of recovery and interest thereon shall be such as may be prescribed by the Government, with the prior approval of the President".

4. Insertion of new section 11 - In the principal Act, after section 10, the following new section shall be inserted, namely:-

"Power to make rules - The Government may, by notification in the official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid as soon as may be after it is made before the Legislative Assembly of Delhi while it is in session, which may be comprised in one session or in two successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, the House agrees in making any modification in the rule or the House agrees that the rule should not be made, the rules shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without

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prejudice to the validity of anything  
previously done under that rule".

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UNDER SECRETARY (L.A.)

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